



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/88/2021

Date of order 23.02.2021

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Paramita Purkait D/o Late Prosanto Purkait Mother's name Anima Purkjait (Employee on compassionate appointment) and residing at Sonarpur Radhagobindo Pally, P.O. & P.S. Sonarpur, Pin-7001500.

.....Applicants

-versus-

1. Union of India, through the General Manager, Eastern Railway, N.S. Road, Kolkata- 700001.
2. Divisional Railway Manager, Eastern Railway, Sealdah Division, Kolkaa - 700014.
3. Senior Divisional Personnel Officer, Eastern Railway Sealdah Division, Kolkata- 700014.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. K.N. Bhattacharya, Counsel

O R D E R (Oral)

Per Ms.Bidisha Banerjee, JM:

Heard both parties.

2. This OA has been filed to seek the following reliefs:

"8(a) To issue direction upon the respondents to consider the representation dated 21.08.2013, 07.10.2016 & 15.12.2019 regarding family pension of the applicant forthwith.

(b) To issue further direction upon the respondent to consider the family pension unmarried daughter of the disease employee of applicant forthwith.

(c) To issue further direction upon the respondent to consider the family pension of the applicant forthwith.

3. During the course of hearing, learned counsel for applicant submits that applicant would be satisfied, if a direction is issued to the respondent authorities to consider and dispose of the representation dated 15.12.2019 of the applicant.

4. Learned counsel for respondents submits that he has no objection if such direction is given but the same will be considered as per applicable Rules/guidelines.

5. In view of the above, this O.A. is disposed of with direction to respondent no. 3 i.e Senior Divisional Personnel Officer, Eastern Railway, Sealdah Division, Kolkata or any other competent authority to consider the representation dated 15.12.2019 of the applicant, in accordance with Rules/law and pass appropriate orders, within a period of 3 months from the date of receipt of copy of this order.

5. It is made clear that we have not entered into the merit of the matter and all the points to be raised in the representation are kept open for the authorities.

6. Accordingly, the OA is disposed of. No costs.

(Dr.NanditaChatterjee)
Member (A)

Mks

(Bidisha Banerjee)
Member (J)

